

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:5612

ANSWERED ON:07.09.2011

ENQUIRIES ON IRREGULARITIES

Bali Ram Dr. ;Begum Tabassum ;Jaiswal Shri Gorakh Prasad

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether cases of irregularities by the officials of the Department of Telecommunications, Department of Post and the Public Sector Undertakings (PSUs) under these departments have been reported during the last three years and the current year;
- (b) if so, the details thereof;
- (c) whether departmental enquiries and Central Vigilance Commission's enquiries are undergoing against some officials of these departments and PSUs;
- (d) if so, the number of such enquiries alongwith the outcome thereof; and
- (e) the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) Yes, Madam.

(b) In Department of Telecommunications and its PSUs, the irregularities mainly relate to violation of procedure in procurement, acceptance of illegal gratifications, misappropriation of funds and other irregularities of administrative nature. In Department of Posts, the irregularities mainly relate to saving bank operations, recruitment, money orders, temporary misappropriation, and other irregularities of administrative nature.

(c) Yes, Madam.

(d) Number of undergoing departmental enquiries as on 31.07.2011 is 2651. Appropriate action is taken in accordance with the Central Civil Services (Classification, Control and Appeal) Rules, 1965 or Conduct Discipline and Appeal Rules, as applicable.

(e) Appropriate punishment orders are issued by the competent authorities.